

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 82 OF 2018 &**  
**IA NO. 1615 OF 2018**

**Dated : 16<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Jindal India Thermal Power Limited .... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission .... Respondent(s)**  
**& Ors**

Counsel for the Appellant (s) : Mr. Matrugupta Mishra  
Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Ms. Sanjana Dua for R-2

**ORDER**

**IA NO. 1615 OF 2018**

**(Appln. for permission to file additional documents)**

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.2.

The learned counsel, Mr. Matrugupta Misra, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for permission to file additional documents. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same is accepted and the IA is allowed.

The liberty is reserved to learned counsel appearing for Respondent No.2 to file reply to the additional affidavit, if need arises.

Learned counsel appearing for the Respondent No.2 prays for two weeks' time to file additional affidavit.

Submission made by the learned counsel appearing for the Respondent No.2, as stated above, is placed on record.

List the matter on 21.12.2018, as requested by learned counsel appearing for the Respondent No.2.

**(S.D. Dubey)**  
**Technical Member**  
*pr/mk*

**(Justice N.K. Patil)**  
**Judicial Member**